

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.294/MP/2023

Subject : Petition under Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020.

Petitioner : Powergrid Corporation of India Limited (PGCIL)

Respondents : Ajmer Vidyut Vitran Nigam Limited (AVVNL) and Ors.

Date of Hearing : **29.4.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Ms. Poorva Saigal, Advocate, PGCIL
Ms. Pallavi Saigal, Advocate, PGCIL
Ms. Shirin Gupta, Advocate, PGCIL
Ms. Kaavya Madaan, Advocate, PGCIL
Shri V C Sekhar, PGCIL
Shri Prashant Kumar, PGCIL

Record of Proceedings

The learned counsel for the Petitioner submitted that the present Petition has been filed for the grant of prior approval to undertake the business of offering its transmission towers for placement of telecom and radio antennas, power and telecom equipment, and drawing power from the earth wire, either by it or its wholly owned subsidiary Company, Powergrid Teleservices Limited, under Regulation 4(1) of the Central Electricity Regulatory Commission (Sharing of Revenue Derived from Utilization of Transmission Assets for Other Business) Regulations, 2020. The learned counsel further submitted that the Petitioner has also filed the additional information sought vide the last Record of Proceedings. Further, the Petitioner has inter alia undertaken to comply with all the conditions & stipulations mentioned by the Commission in the order dated 28.5.2019 in Petition No. 180/MP/2017 and order dated 17.5.2023 in Petition No. 287/MP/2022, including sharing of revenue in the ratio of 50:50 of the net revenue, i.e. after deduction of all direct and indirect costs, with the LTTCs. The learned counsel, while pointing out that none of the Respondents has filed any reply despite multiple opportunities, requested that the matter be reserved for order.

2. After hearing the learned counsel for the Petitioner, the Commission deemed it appropriate to allow all the Respondents to file their replies/ written submissions, if any, within a week, with a copy to the Petitioner, who may file its rejoinder/ written submissions, if any, within a week thereafter.



3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)